

**GOVERNMENT OF INDIA  
URBAN DEVELOPMENT  
LOK SABHA**

UNSTARRED QUESTION NO:4627  
ANSWERED ON:18.12.2009  
LEASE RIGHTS TO ALLOTTEES  
Singh Shri Sushil Kumar

**Will the Minister of URBAN DEVELOPMENT be pleased to state:**

- (a) whether the Government had granted perpetual lease rights to the allottees and subsequent purchaser of residential plots distributed under 20-Point programme in Delhi;
- (b) if so, the reasons for not initiating the process of granting perpetual lease right to the subsequent purchaser of residential plots; and
- (c) the time by which the process is likely to be completed?

**Answer**

THE MINISTER OF STATE IN THE MINISTRY OF URBAN DEVELOPMENT (SHRI SAUGATA ROY)

(a): Government of National Capital Territory of Delhi (GNCTD) has reported that lease rights were granted to the allottees at the time of allotment during the year from 1981 to 1989 for a period of 5 years or 9 years.

(b) & (c): GNCTD has also informed that it has initiated action for granting perpetual lease rights to the subsequent purchaser but no time frame has been indicated.